

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **04.06.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**APPLICATION NUMBER** :  
**PETITION NUMBER** : CP(IB)/71(CHE)2022  
**NAME OF THE PETITIONER(S)** : M/s. L&T Finance Ltd.  
**NAME OF THE RESPONDENT(S)** : M/s. Virgo Realtors Pvt. Ltd.  
**UNDER SECTION** : Sec 7 Rule 4 of IBC, 2016

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**ORDER**

Present: Shri. E. Om Prakash, Ld. Senior Counsel for the Petitioner.  
Shri. P.C. Harikumar, Ld. Counsel for the Respondent.

Ld. Counsel for the Petitioner submits that no settlement has taken place.

Arguments on behalf of the Petitioner heard.

Ld. Counsel for the Respondent seeks adjournment stating that senior counsel Shri. Sankaranarayanan has some personal exigencies.

It is seen that hard copy of the reply / counter is not on record. Registry has confirmed that hard copy not filed.

**Ld. Counsel for the Respondent is directed to file the hard copy within a week from today.**

List the petition for arguments on behalf of the Respondent on **02.07.2024**.

Sd/-  
**VENKATARAMAN SUBRAMANIAM**  
**MEMBER (TECHNICAL)**

Sd/-  
**SANJIV JAIN**  
**MEMBER (JUDICIAL)**

vs